

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
ARKCOM TELECOMMUNICATIONS PRIVATE LIMITED
RELEVANT PARTICULARS

1.	Name of corporate debtor	ARKCOM TELECOMMUNICATIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26 th May, 2017
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U64204MH2017PTC295430
5.	Address of the registered office and principal office (if any) of corporate debtor	212/A, C Wing, Kailash Indl. Complex Hiranandani Link Road, Mumbai City, Maharashtra- 400079
6.	Insolvency commencement date in respect of corporate debtor	25 th July, 2023
7.	Estimated date of closure of Insolvency Resolution Process	21 st January, 2024
8.	Name and registration number of the Insolvency professional acting as Interim Resolution Professional	Name:- MANMOHAN SHARMA IBBI Regn. no.: IBBI/IPA-001/IP-P-02305/2021-2022/13635
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: A4/12, Rajasthali Apartments, Pitampura, Delhi- 110034 Email id: ca.manmohansharma@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: MANMOHAN SHARMA c/o Osrik Resolution Pvt. Ltd, 908, 9 th Floor, D Mall, Netaji Subhash Place, Pitampura, Delhi-110034 Email: arkcomtel.cirp@gmail.com
11.	Last date for submission of claims	08 th August, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court- IV has ordered the commencement of Corporate Insolvency Resolution Process of Arkcom Telecommunications Private Limited on 25th July, 2023.

The creditors of Arkcom Telecommunications Private Limited are hereby called upon to submit their claims with proof on or before 08th August, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. - **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.



Manmohan Sharma
Interim Resolution Professional,
ARKCOM TELECOMMUNICATIONS PRIVATE LIMITED
IP Registration Number: IBBI/IPA-001/IP-P-02305/2021-2022/13635
(Authorization for Assignment valid till 09-May-24)
Regd. Address:- A4/12, Rajasthali Apartments, Pitampura, Delhi -110034

Place : Delhi
Delhi : 27th July, 2023